


No. 160 /Rules/DHC

HIGH COURT OF DELHI : NEW DELHI

Dated : 13/11/2025

CIRCULAR

Copy of Notification No. 89/Rules/DHC dated 29.10.2025 as published in Delhi Gazette Extraordinary, Part II, Section I, No. 53 (NCTD No. 306) dated 30.10.2025 regarding amendments in Chapter 4F(b) of Volume V of Delhi High Court Rules and Orders is hereby circulated for information.


(ARUN BHARDWAJ)
REGISTRAR GENERAL

Endst. No. 1148-1175/Rules/DHC/2025

Dated: 13/11/2025

Copy forwarded for information and necessary action to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi - 110002.
16. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi - 110049.
17. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
18. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex/Rouse Avenue Court Complex
19. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts Complex, New Delhi with the request to forward a copy of the Notification/Practice Directions/Circular to the Secretaries of all the eleven District Legal Services Authorities.
20. The Secretary, Delhi High Court Legal Services Committee.
21. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions/Circular on the website of Delhi District Court.
22. Registrar-cum-Secretary to Hon'ble the Chief Justice.
23. All Registrars/OSDs/Joint Registrars (Judl) with the request to circular the same in their respective branches/office.
24. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
25. Joint Director (IT) with the request to upload the Notification/Practice Directions/Circular on the Intranet of this Court.
26. Librarian, Delhi High Court.
27. Private Secretaries/Court Masters to Hon'ble Judges for kind perusal of Their Lordships.
28. Guard File.


(NAVJEET BUDHIJAJA)
JOINT REGISTRAR (RULES)

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 89/Rules/DHC

Dated: 29.10.2025

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendments in the existing (Part II-CIVIL) of Chapter 4-F(b) of Volume V of Delhi High Court Rules & Orders :-

THE FOLLOWING SHALL BE SUBSTITUTED FOR THE EXISTING RULE 1, 1-A AND 1-B OF (PART II-CIVIL) OF CHAPTER 4-F(b) OF VOLUME V OF DELHI HIGH COURT RULES & ORDERS :-

“1. Every petition for the issue of any direction, order or writ in the nature of *mandamus*, *prohibition*, *quo warranto* or *certiorari*, mentioned in Article 226 of the Constitution of India, shall be in writing and shall set out the name and description of the petitioner(s), the nature of the relief(s) sought and the grounds on which it is sought, and shall be accompanied by an affidavit verifying the facts relied on, The petition shall state whether the petitioner has moved the Supreme Court or any High Court for similar or related reliefs and if so, copies of the said petition to the Supreme Court/ High Court and the order made thereon shall also be filed.

The writ Petition shall be accompanied by a synopsis and a chronological statement of necessary facts.

The filing shall be as per extant provisions of “e-Filing Rules of the High Court of Delhi, 2021” or any Rules framed on the subject thereafter .

1-A. If the respondent in a Civil Writ Petition is either the Union of India, National Capital Territory of Delhi, Lt. Governor, Delhi Development Authority, Municipal Corporation of Delhi, New Delhi Municipal Council, Delhi Electric Supply Undertaking, Delhi Transport Corporation, Nationalised Bank, Public Sector Undertaking, Government Company, Insurance Company or any other statutory of public authority then the petition and paper books, shall be served in advance to its nominated counsel (within the meaning of Rule 1-B) and acknowledgement obtained by the writ-petitioner. The acknowledgement above-mentioned shall be deemed to be sufficient service in the Civil Writ Petition on the said Department/ Authority above-mentioned. A letter will also be served on the nominated counsel that the matter will be coming up for admission in the next few days. It will be for the party/ counsel of the Department/ Authority above-mentioned to take note of the case in the cause list and be present when the matter comes up for admission/ hearing, or else, the Court may pass orders in the absence of the Respondent. The above procedure shall apply *mutatis mutandis* to any application made or filing done in the proceedings by any party.

The advance copy of the paper book may also be served through the e-mail of the nominated counsel provided that the same is accompanied with an affidavit of the filing

counsel/ clerk of the filing counsel/ party to the effect that the e-mail has been delivered and has not bounced back. The affidavit shall also set out the date and time of the e-mail sent and the e-mail address at which it has been sent. The e-mail shall also specify the date when the fresh filing is likely to be listed. In case there are defects and re-filings, the final filing is to be accompanied with affidavit of service of e-mail of the fresh likely date of listing. Once the petition has been cleared for listing by the Registry, the date of listing of the petition shall be intimated by the counsel for the petitioner to the nominated counsel by phone/SMS/e-mail or any other means of electronic communication and an undertaking to this effect shall be given in the application for urgent listing of the petition.

The High Court would intimate the opposite party by means of phone/ SMS/ e-mail or any other means of electronic communication of the date on which the matter will be listed before the Court.

1-B. The Government and the authorities referred to in Rule 1-A shall nominate a counsel authorised to accept and acknowledge delivery of petition, paper books in the writ petitions filed or likely to be filed against it. A list of such nominated counsel containing their email address and phone numbers shall be maintained in the Registry and shall also be given to the Bar Association.”

NOTE: THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT
Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL